

liament and when would they be placed;

(d) what are the main recommendations in each of the Reports and how many of these recommendations have been accepted by Government;

(e) whether it is a fact that the Commission Chairman has criticised the tardy and slow implementation of those recommendations by the Centre and the States; and

(f) if so, what is the future line of action with regard to these recommendations and their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The National Police Commission has submitted eight reports.

(b) The First Report laid before the Houses of Parliament.

(c) The remaining reports submitted by the National Police Commission are under the consideration of the Government.

(d) and (f). The Commission has made a large number of recommendations which are still under Government's consideration.

(e) Shri Dharam Vira, Chairman of the Commission has written to Government about taking early action on the reports.

Recommendations of Commission on Communal Riots

464. SHRIMATI KISHORI SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the recommendations of the various Commissions of Inquiry into the out-break of communal riots in different parts of the country during 1980 are being implemented;

(b) if so, what are the recommendations and in what manner have they been implemented; and

(c) what are the recommendations which have not been implemented and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). The Central Government did not appoint any Commission of Inquiry into the communal riots which occurred during the year 1980. However, the State Government of Uttar Pradesh have appointed a Commission of Inquiry to inquire into the incidents which took place at Moradabad on the 13th August, 1980. The Commission has not as yet completed its inquiry.

Combatant Soldiers at Delhi

465. SHRI RAJNATH SONKAR SHASTRI:

SHRI A. U. AZMI:

SHRI R. L. P. VERMA:

Will the Minister of DEFENCE be pleased to refer to the reply given on 15th April, 1981 to Unstarred Question No. 7652 regarding Combatant Soldiers at Delhi and state:

(a) how many Combatant Soldiers are held over and above the authorised strength at the three Service Headquarters at Delhi together with the details of their status and the Directorates in which they are employed;

(b) whether they are suitably qualified and well trained on the subjects on which they have been employed;

(c) whether the cases have since been disposed of by them and if so, when should they be expected to be sent back to their units;

(d) the comparison between the Service Personnel and the Civilians working in the Defence Headquarters and do the service personnel below officer rank function independently or come under the supervision of the A.C.S.O.; and

(e) steps envisaged to ensure that in future surplus service personnel are not posted to Delhi?

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(SHRI SHIVRAJ V. PATIL): (a)
A statement is attached.

(b) Yes, Sir.

(c) Manpower from lower units/formations is drawn to meet short time requirements for certain Ad-hoc and time bound programmes. As soon as specific jobs for which they were called for are completed they are sent back to their parent units.

(d) The service conditions of the Service personnel being very much

different from that of civilians, no effective comparison can be made between the two. However, in the interest of harmonious functioning JCOs are not made to work under the supervision of ACSOs. Only Combatant clerks, who are sepoys, work under the direct supervision of ACSOs.

(e) Service Personnel in excess of authorisation of the three Services Headquarters are not posted in Delhi. However, temporary attachment sometimes become necessary in the interests of administration and cannot be altogether avoided.

Statement

ARMY

The details of personnel attached to various Directorates in Army Headquarters are as under:—

Categories of personnel		Directorate to which attached	
	JCOs	OR	
(a)	1	1	Ordnance Services, MGO Branch.
(b)	2	4	Directorate General Resettlement.
(c)	..	1	Remount & Veterinary, QMG's Br.
(d)	1	..	Supplies & Transport, QMG's Br.
(e)	..	3	Medical, Adjutant General's Br.
(f)	..	1	Pioneers, QMG's Branch.
(g)	..	1	Procurement Progressing Organisation Master General Ordnance Branch.
(h)	1	12	Officers Mess, SP Marg.
(i)	2	8	General Staff Geographical Section, Military, Survey, GS Branch.
(j)	3	13	Military Secretary's Branch.
(k)	..	28	AG's Welfare Transport.
Total :	10	72	

NAVY

Directorates where sailors are employed and details of status.

Directorates	Surplus	
	Senior Sailors/ PO and above	Junior Sailors Ldg Seamen and below
DCPT	+1	—
DNP	—1	+3
DOA	+4	+2
DAP	+1
DNAS	+2	+2
DNAM	+2	—2
DSA	+1	+2
DNO	+4	+1
DNI	—2
DNS	+4	..
DMS	+2	—1
DNED
DOP	+4	..
DPS & Vigilance	+6	—1
DNSP	+1	—2
DFM	+1	..
DME	+3	..
DLS	+6	..
DOS	+1	..
NSEC	—2	+2
JCEC	+1	—2
Directorate of Standardisation	+2	—2
SID	+3	—3
Project of Group Marine Store	+1	..
DNC	—1	..
DOMS/Work Study	+16	+5
Total	+61	+3

AIR FORCE

Establishment and strength of Airmen at Air Headquarters (Consolidated figures)

Sl. No.	Trade	Surplus
1.	AF/Fit	..
2.	Eng/Fit	1
3.	Elect/Fit	11
4.	Wpn/Fit	2
5.	W/S Fit (C)	..
6.	MT/Fit	..
7.	Inst/Fit (P)	1
8.	Rad/Fit	2
9.	Rdo/Fit	4
10.	AFSO	..
11.	Carp II	..
12.	MT/Tech	2
13.	AF/ Tech	2
14.	Eng/Tech	..
15.	MAT/Asstt.	..
16.	Photo/Tech.	1
17.	SEW	3
18.	Rdo/Tech.	3
19.	Crypto	..
20.	ADSO	1
21.	Clk/Accta.	..
22.	Clk/EA	6
23.	Clk/PA	4
24.	Clk/GD	73
25.	IAF/P	3
26.	Eq/Asstt.	26
27.	MTD	..
28.	Musician	1
29.	Ach/Gd.	7
30.	Edn/Inst.	1

S. No.	Trade	Surplus
31.	RTO	..
32.	Med/Asstt.	..
33.	Misc. Trades	..
	Total	154
	Deficiency	40 Airmen
	Total surplus	114

Police Firings

466. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of firing by Police in different States during 1980 and 1981 (till date) State-wise;

(b) the number of 'encounters' during the same period;

(c) the number of casualties under (a) and (b) above; and

(d) the number of judicial and Magisterial inquiries ordered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). The information is being collected from the State Governments and Union territories and will be placed on the Table of the House.

Installation of more Nuclear Reactors

467. SHRI ATAL BIHARI VAJ-PAYEE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there is a plan to instal 22 nuclear reactors by 2,000 A. D.;

(b) if so, the names of places selected for their installation;

(c) is it also a fact that six nuclear reactors of 235 M.W. capacity are to be installed in the Sixth Plan; and

(d) if so, the names of the places selected for the same, progress made so far and power generation schedule and the estimate cost of production in each case?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) to (d). The Nuclear Power development programme has to be integrated with hydel and thermal power programmes and finalised in consultation with the Planning Commission. This has been done for the five year plan period 1980-85 with a provision to start work on six nuclear reactors of 235 MWe each. Of these, sanction has been issued for two reactors to be set up at Kakrapar near Surat in Gujarat for the Western Region at the cost of Rs. 382.52 crores with a completion period of 125 months from the date of financial sanction. A site selection committee has been set up to make recommendations for the other stations.